

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 197/MP/2015

- Subject : Petition under Regulation 7 read with Regulation 12 of the Central Electricity Regulatory Commission (Grant of Connectivity, long Term Open Access and Medium Term Open Access in the inter-State Transmission and related matters) Regulations, 2009.
- Date of hearing : 5.10.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : The Indian Railways
- Respondents : PGCIL and others.
- Parties present : Shri M.G. Ramachandran, Advocate for petitioner
Ms. Ranjitha Ramachandran, Advocate for petitioner
Shri Manish Tiwari, Indian Railways
Shri S.K. Saxena, Indian Railways
Shri Sudhir Garg, Indian Railways
Shri Rajeev Agarwal, Indian Railways
Shri Rajnish Goyal, Indian Railways
Shri Avijeet Lala, Advocate, WBSETCL
Shri Molshree, Advocate, WBSETCL
Shri M.Y. Deshmukh, Advocate, MSETCL
Shri Farkade. R.N., MSETCL
Ms. Jayantika Singh, Advocate, NLDC
Shri S.S. Barpanda, NLDC
Shri J.S. Chordia, RGPPL
Shri Vipin Kumar, RGPPL
Ms. Jyoti Prasad, PGCIL
Shri Rajendra Sharma, CEA
Shri P. Piyush, NTPC

Record of Proceedings

Learned counsel for the West Bengal State Electricity Transmission Company Ltd. requested for two weeks time to file reply to the petition.

2. Learned counsel for MSETCL submitted that reply to the petition has already been filed.
3. Learned counsel for PGCIL submitted that reply will be filed during the course of the day.
4. The Commission directed the respondents and CEA to file their replies, by 9.10.2015, if already not filed, with an advance copy to the petitioner. The Commission directed that due date of filing the replies shall be complied with and no extension on that account shall be granted.
5. The Commission directed to list the petition for hearing on 12.10.2015 at 2:30 p.m.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**